

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

**Item No. 101**

**C.P. (IB)/215(CH)2022**

**IN THE MATTER OF:**

Sanjay Gupta

...Petitioner

**Under Section:** 94(1)

**Order delivered on 06.02.2024**

**CORAM:**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**SH. L.N. GUPTA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

For the Petitioner : Ms. Divya Sharma, Advocate

**ORDER**

It is stated by learned counsel for the petitioner that on instructions she may be permitted to withdraw the present petition as already, an application under Section 95 of the Code is pending before this Bench. Keeping in view the facts and circumstances, the present petition stands ***dismissed as withdrawn***. File be consigned to the record room.

Sd/-  
**(L.N. GUPTA)**  
**MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER(J)**

Tanvi